

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 316**  
IB-591(ND)/2021

**IN THE MATTER OF:**

M/s. Bank of Baroda through Reshma Mittal  
Vs.  
M/s. Akshay Sharma

**.....APPLICANT/PETITIONER**

**.....PERSONAL GUARANTOR**

**SECTION**  
**U/s 95(1)**

**Order delivered on 11.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the RP : Adv. Aakansha, Adv. Videh Vaish, Adv. Lalit Mohan,  
Adv. Abhay Gupta.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **14.07.2023**.

Sd/-  
**(Court Officer)**